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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 1024 OF 1996

DATE OF ORDER: - 4th July, 1997

BETWEEN:

B. DHARMA RAO

.. APPLICANT

AND

1. The Director General,
Telecommunications, Sanchar Bhavan,
New Delhi,
2. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. V. VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: Mr. V. BHIMANNA, Addl. CGSC

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Mr. V. Venkateswara Rao, learned counsel for the applicant and Mr. V. Bhimanna, learned standing counsel for the respondents.

2. The applicant was initially appointed on 6.2.1965 as Telegraphist. He was promoted as ASTT (TTS Group-C) with effect from 8.2.75. Thereafter he was promoted as TTS Group-B Officer in the scale of pay of Rs.650-1200 with

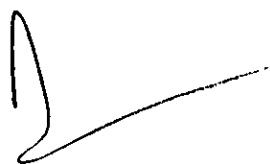
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effect from 29.5.1985. On his regular promotion as TTS Group-B Officer, his pay was fixed at Rs.650/- in the said scale of pay.

3. The applicant submits that Mr.Panjiara who is far junior to him in the cadre of TTS Grup-B was also promoted to the grade of Rs.2000-3500 on regular basis with effect from 19.7.89 and his basic pay was fixed at Rs.2675/- in the said scale of pay. In the seniority list of Group-B, the applicant was shown at Sl.No.70212 whereas the said Mr.Panjiara was shown at Sl.No.70261. The applicant relies on the judgement of this Tribunal in OA 1252/93 which was decided on 5.12.94 (Annexure A-IV at page 14 to the OA) and submits that as his case is already covered, he should also be granted the same benefit as the applicant in OA 1252/93 by stepping up of his pay on par with Mr.Panjiara when Mr.Panjiara was regularly promoted as TTS Group-B Officer.

4. This OA is filed for stepping up of his pay on par with Mr.Panjiara in terms of the judgment of this Tribunal dated 5.12.94 in OA 1252/93 with all consequential benefits.

5. The learned counsel for the respondents submits that in a similar case viz., O.A.No.110/96 disposed of by this Tribunal, an SLP has been filed. The SLP is numbered as 3117/97 and stay was granted on 3.2.97 in that SLP. In view of the admission of the SLP in a similar case, the learned counsel for the respondents submit that the relief



as prayed for in this OA cannot be granted till the disposal of that SLP.

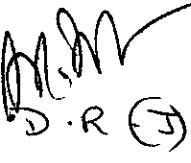
6. In view of the above submission, the following direction is given:-

If the SLP No.3117/97 in O.A.No.110/96 is allowed, then this OA stands dismissed. If the above referred SLP is dismissed, then the applicant is entitled for the relief as prayed for in this OA. If any other modified order is given by the Supreme Court in the above said SLP, then the applicant is also entitled for that modified order.

7. The O.A. is ordered accordingly. No order as to costs.


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: - 4th July, 1997
Dictated in the open court.


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Copy to:

1. The Director General, Telecommunications, Sanchar Bhawan, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
3. One copy to Mr.V.Venkateswara Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One copy for duplicate.

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17/7/97

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HYDERABAD THE TRIBUNAL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED: 4/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

D.A. NO. 1024/96

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

प्रेषण/DESPATCH

16 JUL 1997

हैदराबाद न्यायालय
HYDERABAD BENCH